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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-594/ND/2017

In the matter of :  
Mr. Naresh Nagpal  
Vs.  
Boulevard Projects (P) Ltd

..PETITIONER

..RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 04.9.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

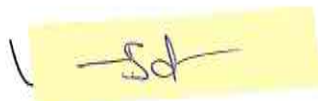
For the Petitioner /Op. Creditor :-

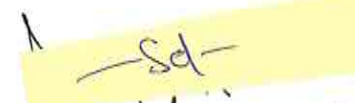
For the Respondent/Corporate Debtor : Mr. Mahjabeen Tanweer, Mr. Shakti Verma,  
Advocate

For the Intervener :

ORDER

Learned Counsels for the parties are present and have reported settlement in the matter. It is represented by Ld. Counsel for the petitioner that the settlement has been arrived at in terms of an agreement dated 01.09.2018 as between the parties and hence seeks to withdraw this petition. Taking into consideration the said representation and keeping in view Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016, the petition is dismissed as withdrawn. Let the files be consigned to records.

  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit